

ITEM NO.22

COURT NO.12

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION(S)(CIVIL) NO(S). 406/2013

RE-INHUMAN CONDITIONS IN 1382 PRISONS VS

PETITIONER(S)

VERSUS

DIRECTOR GENERAL OF PRISONS AND CORRECTIONAL SERVICES &
ORS.RESPONDENT(S)

([MR. GAURAV AGRAWAL, ADVOCATE IS AMICUS CURIAE.])

Date : 14-12-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s)

By Post, AOR

For Respondent(s)

Mr. Mahfooz Ahsan Nazki, AOR
Mr. Polanki Gowtham, Adv.
Ms. Rajeswari Mukherjee, Adv.
Mr. Kv Girish Chowdary, Adv.
Mr. Meeran Maqbool, Adv.
Ms. Archita Nigam, Adv.

Mr. Shuvodeep Roy, AOR
Mr. Kabir Shankar Bose, Adv.
Mr. Deepayan Dutta, Adv.
Mr. Saurabh Tripathi, Adv.

Mr. Abhimanyu Tewari, AOR
Ms. Eliza Bar, Adv.

Mr. Devashish Bharuka, AOR
Ms. Sarvshree, Adv.
Ms. Swati Mishra, Adv.

Ms. Pragati Neekhara, AOR

Mr. Aditya Bhanu Neekhara, Adv.
Mr. Aniket Patel, Adv.

Ms. Swati Ghildiyal, AOR
Ms. Devyani Bhatt, Adv.
Ms. Neha Singh, Adv.

Mr. Surjendu Sankar Das, AOR
Mr. Anand Murthi Rao, Adv.

Mr. B.k. Satija, A.A.G.
Mr. Samar Vijay Singh, AOR
Mr. Keshav Mittal, Adv.
Ms. Sabarni Som, Adv.

Mr. Sunil Fernandes, AOR

Mr. Rishi Malhotra, AOR
Mr. Jaydip Pati, Adv.

Mr. Tapesk Kumar Singh, AOR
Mr. Tapesk Kumar Singh, A.A.G.
Mr. Aditya Pratap Singh, Adv.
Mr. Prashant Bhardwaj, Adv.
Mr. Priyanshu Malik, Adv.

Mr. V. N. Raghupathy, AOR
Mr. Manendra Pal Gupta, Adv.

Mr. C. K. Sasi, AOR
Ms. Meena K Poulse, Adv.

Mr. Harpreet Singh Ruprah, DAG
Ms. Mrinal Gopal Elker, AOR

Mr. Bharat Bagla, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Ms. Raavi Sharma, Adv.

Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Karun Sharma, Adv.
Ms. Rajkumari Divyasana, Adv.

Mr. Avijit Mani Tripathi, AOR
Mr. T.K. Nayak, Adv.

Ms. Marbiang Khongwir, Adv.
Ms. Olivia Bang, Adv.

Mr. Siddhesh Shirish Kotwal, AOR
Mr. Tejasvi Gupta, Adv.
Mr. Pawan Upadhyay, Adv.
Mr. T.illayarasu, Adv.

Ms. K. Enatoli Sema, AOR
Ms. Limayinla Jamir, Adv.
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.
Mr. Prang Newmai, Adv.

Ms. Anindita Pujari, AOR
Mr. Karan Sharma, AOR

Dr. Manish Singhvi, Sr. Adv.
Mr. Sandeep Kumar Jha, AOR

Mr. Raghvendra Kumar, AOR
Mr. Anand Kumar Dubey, Adv.
Mr. Devvrat Singh, Adv.
Mr. Simanta Kumar, Adv.
Mr. Nishant Verma, Adv.

Mr. Amit Anand Tiwari, A.A.G.
Mr. Sabarish Subramanian, AOR
Ms. Devyani Gupta, Adv.
Mr. Vishnu Unnikrishnan, Adv.
Mr. C Kranthi Kumar, Adv.
Mr. Naman Dwivedi, Adv.
Mr. Danish Saifi, Adv.
Ms. V Keerthana, Adv.
Ms. Tanvi Anand, Adv.
Mr. Chandra Bhushan Tiwari, Adv.

Mr. Siddharth Sangal, AOR
Ms. Richa Mishra, Adv.
Ms. Nilanjani Tandon, Adv.
Mr. Chirag Sharma, Adv.
Ms. Harshita Agrawal, Adv.

Ms. Garima Prasad, Sr. A.A.G.
Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.
Mr. Manoj Kumar Sharma, Adv.

Ms. Muskan Surana, Adv.
Mr. Shreyas Awasthi, Adv.
Ms. Astha Sharma, AOR

Mrs. Aishwarya Bhati, A.S.G.
Mr. K.M. Nataraj, ASG
Mr. R. Bala, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR
Mrs. Suhasini Sen, Adv.
Mr. Kamlesh Mishra, Adv.
Mr. Ishaan Sharma, Adv.
Mrs. Indira Bhakar, Adv.
Mrs. Mrinal Elkar Mazumdar, Adv.
Mr. Krishna Kant Dubey, Adv.
Mr. Harish Pandey, Adv.*
Mr. Vineet Singh, Adv.*

Mr. Gaurav Agrawal, AOR

Ms. Aishwarya Bhati, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mr. R Bala, Adv.
Ms. Suhashini Sen, Adv.
Mr. Kamendra Mishra, Adv.
Mr. Ishaan Sharma, Adv.
Mr. Sarthak Karol, Adv.

Mr. Chandra Prakash, AOR

Mr. Chandra Prakash, Adv.
Mr. Salvador Santosh Rebello, AOR
Mr. Raghav Sharma, Adv.
Ms. Shivangi Singhal, Adv.
Mr. Anubhav Atery, Adv.
Mr. Ankit Kumar, Adv.
Mr. Deepanshu Raj, Adv.

Mr. Durgesh Ramchandra Gupta, AOR
Mr. Ajay Verma, Adv.
Mr. Vaishnav Kirti Singh, Adv.

State of H.P.

Ms. Inderdeep Kaur Raina, Adv.
Mr. Kartikeya Rastogi, Adv.

State of Telangana

Mr. Sriharsha Peechara, Standing Counsel
Mr. Duvvuri Subrahmanya Bhanu, Adv.
Ms. Pallavi, Adv.
Mr. Kriti Sinha, Adv.

Mr. Rajiv Kumar Choudhry, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

1. Mr. Gaurav Agrawal, learned Amicus Curiae, states that he has filed a note for hearing and shared a copy of the same with all the learned counsel.
2. We propose to take up this matter on the next date of hearing in the post lunch session, as it would take some time to go through the records and hear each of the learned counsel.
3. In the meantime, having interacted with the learned Amicus Curiae, we are of the opinion that all the State Governments/Union Territories be called upon to furnish the following details, as on 01st January, 2024:
 - (i) Details of the number of jails presently setup in each State/Union Territory.
 - (ii) The sanctioned capacity and the actual capacity of the jails mentioned at (i) above.
 - (iii) The current requirement to set up more jails and the steps initiated.
 - (iv) Stage at which such plans are for setting up more jails in each State/Union Territory.
4. The above information shall be furnished in a tabulated form within four weeks to the learned Amicus Curiae to enable him to collate the same

and place the same before this Court in a computed format.

5. List on 30th January, 2024, at 02.00 p.m.

(POOJA SHARMA)
COURT MASTER (SH)
(*Additional physical appearance given in Court.)

(NAND KISHOR)
COURT MASTER (NSH)